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Ref: RA/BYPL/2022-23/187

Dated:20.09.2022

The Secretary,  
Central Electricity Regulatory Commission,  
Third Floor, Chanderlok Building,  
36, Janpath,  
New Delhi-110001

Sub: BYPL comments/suggestions on Draft Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022

Ref: Hon'ble CERC's Public Notice No. L-1/250/2019/CERC dated 11.06.2022 and 18.08.2022.

Sir,

We write in reference to the aforesaid draft amendment Regulations, wherein comments have been sought from the stakeholders.

Accordingly, BYPL comments on the same are enclosed as Annexure-A for kind consideration of the Hon'ble Commission.

Thanking You,

**For BSES Yamuna Power Limited,**

Sameer Singh

(Authorized Signatory)

Encl: As above

## BYPL Comments on Draft CERC (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022

The Hon'ble Central Electricity Regulatory Commission ("CERC") has brought out the draft Sharing of Inter-State Transmission Charges and Losses (First Amendment) Regulations, 2022. The objective of these Draft Regulations, as may be inferred from the definitions and provisions is to strengthen the Sharing of Inter-State Transmission Charges and Losses between ISTS entities.

The comments and suggestions on the draft regulations and its terms on behalf of BSES Yamuna Power Limited (BYPL) are provided in the following matrix for kind perusal of the Hon'ble CERC.

S No	Particulars	Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as "the Principal Regulations")	Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2022	Remarks/Comments
1.	<b>Regulation 2 of the Principal Regulations</b>	<p><b>2.1.b 'Associated Transmission System' or 'ATS'</b> means the transmission system identified for a generating station by the Central Transmission Utility in the Long Term Access grant;</p> <p><b>h) 'Connectivity Regulations, 2009'</b> means the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and any subsequent amendments or re-enactments thereof;</p>	<p>(1) Sub-clause (b) of Clause(1) of Regulation 2 of the Principal Regulations shall be substituted as under:</p> <p><b>"(b) 'Associated Transmission System' or 'ATS'</b> shall have the same meaning as defined in GNA Regulations;"</p> <p>(2) Sub-clause (h) of Clause (1) of Regulation 2 of the Principal Regulations shall be substituted as under:</p>	<b>No Comments</b>



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		<p><b>p) 'Open Access Regulations, 2008'</b> means the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and any subsequent amendments or re-enactments thereof;</p> <p><b>s) 'Power Supply Regulations, 2010'</b> means the Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010 as amended from time to time and any re-enactment thereof;</p> <p><b>y) 'Target Region'</b> means the region to which Long Term Access is granted to a DIC, without identified beneficiaries in the said region;</p> <p><b>dd) 'Untied LTA'</b> means the quantum of Long Term Access granted to a DIC less the quantum for which buyers have been identified under Long Term Access or Medium Term Open Access or both;</p>	<p><b>"(h) 'Drawee DIC'</b> shall mean the DICs which draw power through ISTS but does not include ESS"</p> <p>(3) Sub-clause (p), (s), (y), (dd) of Clause (1) of Regulation 2 of the Principal Regulations shall be <b>deleted</b>.</p> <p>(4) A new Clause shall be added after Clause (2) of Regulation 2 of the Principal Regulations as under:</p> <p>"(3) Reference to any Acts, Rules and Regulations shall include amendments or consolidation or re-enactment thereof.</p>	



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2.	<b>Amendment to Regulation 3 of the Principal Regulations</b>	<p><b>3.1</b> The transmission charges shall be shared amongst the DICs on monthly basis based on the Yearly Transmission Charges such that:-</p> <p><b>3.2</b> Yearly Transmission Charges for transmission system shall be shared on monthly basis by DICs in accordance with Regulations 5 to 8 of these regulations subject to the exceptions provided in Clauses (3), (6), (9) and (12) of Regulation 13 of these regulations.</p> <p><b>3.3</b> Long Term Access or Medium Term Open Access for projects covered under Clause (1) of Regulation 13 shall not be considered for apportionment of Yearly Transmission Charges under Regulations 5 to 8 of these regulations.</p>	<p><b>In 3.1</b> The words "amongst the DICs" after the words "shall be shared" shall be deleted in Clause (1) of Regulation 3 of the Principal Regulations.</p> <p>(2) The word "<b>drawee</b>" shall be added before the words "DICs" in Clause (2) of Regulation 3 of the Principal Regulations.</p> <p><b>3.3</b> of the Principal Regulations shall be substituted as under:</p> <p>"(3) Bills for transmission charges shall be raised on the buyer in terms of this clause notwithstanding any provisions in the PPA and the settlement of the transmission charges inter se between the buyer and the generating station or the seller, wherever necessary, shall be made in terms of the PPA or as per the mutual agreement."</p>	<p><b>Comments:</b></p> <p>1) A proviso may be added in Regulation 3 as under:</p> <p><i>"Provided that any asset which is not in use whether new or existing will not become part of the Sharing Regulations"</i></p> <p>2) As per the proposed draft Regulations, YTC shall be shared by Drawee DICs only. However, Transmission charges for untied capacity should be borne by the Generator as per the existing Regulations. The relevant extract of the SOR of Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and</p>



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				<p>Losses) Regulations, 2020 is as under:</p> <p><i>"13.3.2 Any generator having untied LTA is liable to pay transmission charges for the quantum remaining untied for the entire ISTS network as per the regulations"</i></p>



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3.	<b>Amendment to Regulation 5 of the Principal Regulations</b>	(4) The Yearly Transmission Charges for the National Component shall be shared by all drawee DICs and a injecting DICs with untied LTA in proportion to their quantum of Long Term Access plus Medium Term Open Access and untied LTA respectively.	(1) Clause (4) of Regulation 5 of the Principal Regulations shall be substituted as under:  “(4) The Yearly Transmission Charges for the National Component shall be shared by all the drawee DICs in proportion to their quantum of GNA.”	<b>Comments:</b> Same as above
4.	<b>Amendment to Regulation 6 of the Principal Regulations</b>	(2) Yearly Transmission Charges covered under sub-clause (a) of Clause (1) of this Regulation shall be shared by drawee DICs of the receiving region and injecting DICs with untied LTA in the receiving region, in proportion to their quantum of Long Term Access plus Medium Term Open Access and untied LTA, respectively.  (3) Yearly Transmission Charges covered under sub-clause (b) of Clause (1) of this	(1) Clause (2) of Regulation 6 of the Principal Regulations shall be substituted as under:  “(2) Yearly Transmission Charges covered under sub-clause (a) of Clause (1) of this Regulation shall be shared by drawee DICs of the receiving region in proportion to their quantum of GNA.”  (2) Clause (3) of Regulation 6 of the Principal Regulations shall be substituted as under: “(3) Yearly Transmission Charges covered	<b>Comments</b> Same as above



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		Regulation shall be shared by drawee DICs of the region and injecting DICs (with untied LTA) of the same region, in proportion to their quantum of Long Term Access plus Medium Term Open Access and untied LTA, respectively.	under sub-clause (b) of Clause (1) of this Regulation shall be shared by drawee DICs of the region in proportion to their quantum of GNA."	
5.	<b>Amendment to Regulation 8 of the Principal Regulations</b>	(3) The Yearly Transmission Charges of AC-UBC shall be shared by drawee DICs and injecting DICs with untied LTA corresponding to their respective usage of the transmission lines, in accordance with Regulation 9 of these regulations.  (5) Transmission charges under AC-BC shall be shared by all drawee DICs and injecting DICs with untied LTA in proportion to their quantum of Long Term Access plus Medium Term Open Access and untied LTA respectively.	(1) The words "and injecting DICs with untied LTA" after the words "drawee DICs" shall be deleted in Clause (3) of Regulation 8 of the Principal Regulations.  (2) Clause (5) of Regulation 8 of the Principal Regulations shall be substituted as under: "(5) Transmission charges under AC-BC shall be shared by all drawee DICs in proportion to their quantum of GNA."	<b>Comments</b>  Same as above
6.	<b>Amendment to Regulation 9 of the</b>	(7) Transmission charges at each drawal node and each injection node with untied LTA shall be calculated as per Hybrid Methodology, using transmission line-wise	(1) The words "and each injection node with untied LTA" after the words "drawal node" shall be deleted in Clause (7) of Regulation 9 of the Principal Regulations.	As per the proposed Draft Regulations Transmission line-wise usage-based transmission charges shall



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	<b>Principal Regulations</b>	<p>usage-based transmission charges obtained in accordance with Clause (6) of this Regulation.</p> <p>(8) The Implementing Agency shall aggregate the transmission charges as obtained in accordance with Clause (7) of this Regulation at drawal nodes within the geographical boundary of the State to determine the transmission charges for the State under AC-UBC: Provided that drawee DICs other than the distribution licensees of the State, who have taken Long Term Access or Medium Term Open Access shall be apportioned the transmission charges under AC-UBC as per the transmission charges obtained at their drawl node(s) in accordance with Clause (7) of this Regulation and such transmission charges shall not be included in the aggregate transmission charges of the State.</p> <p>(9) Injecting DICs with untied LTA shall be apportioned transmission charges under</p>	<p>(2) The words "taken Long Term Access or Medium Term Open Access" after the words "who have" shall be substituted with the words "obtained GNA" in Clause (8) of Regulation 9 of the Principal Regulations.</p> <p>(3) Clause (9) of Regulation 9 of the Principal Regulations shall be deleted.</p>	<p>be computed on Drawl node only.</p> <p>However, Transmission charges for untied capacity should be borne by the Generator as provided in the existing Regulations.</p>



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		AC-UBC as per the transmission charges obtained at their injection node in accordance with Clause (7) of this Regulation.		
7.	<b>Amendment to Regulation 11 of the Principal Regulations</b>	<b>11. Transmission charges for Short Term Open Access</b>  (1) Short Term Open Access Rate (in paise/kWh) shall be published for each billing month by the Implementing Agency which shall be calculated State-wise as under: Transmission charges of the State for the billing month (in rupees) / (7200 X the quantum, in MW, of Long Term Access plus Medium Term Open Access of the State for the corresponding billing period)  (2) Transmission charges for Short Term Open Access shall be payable by generating stations and embedded entities	<b>11. Transmission charges for T-GNA.</b> (2) Clause (1) of Regulation 11 of the Principal Regulations shall be substituted as under: "(1) T-GNA Rate (in Rs./MW/block) shall be published for each billing month by the Implementing Agency which shall be calculated State-wise as under: Transmission charges for GNA for entities located in the State, for the billing month, under first bill (in rupees) X 1.10 / (number of days in a month X 96 X GNA quantum, in MW, for all such entities located in the State considered for billing, for the corresponding billing period.)"  (3) Clause (2) of Regulation 11 of the Principal Regulations shall be substituted as under:	<b>Comments:</b> Through the proposed amendment, STOA has been substituted by Temporary-GNA (T-GNA) for which the rate (in ₹/MW/block) will be published for each billing month by the implementing agency, which will be calculated state-wise as per the proposed formula specified. This is a positive move as publishing monthly rate will help ISTS entities in their billing system.



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		<p>located in the State, as per the last published Short Term Open Access Rate for the State, along with other charges or fees as per Open Access Regulations, 2008 and the Transmission Deviation charges, if any, as per these regulations.</p> <p>(3) Transmission charges for Short Term Open Access paid by an embedded intra-State entity during a month shall be reimbursed in the following billing month to the State in which such entity is located.</p> <p>(4) Transmission charges for Short Term Open Access, paid by a DIC with untied LTA shall be offset against the transmission charges payable by the said</p>	<p>"(2) Transmission charges for T-GNA shall be payable by drawee embedded entities located in the State, as per the last published T-GNA rate for the State, along with other charges or fees as per GNA Regulations and the Transmission Deviation charges, if any, as per these regulations."</p> <p>(4) The words "Short Term Open Access" shall be substituted with the word "T-GNA" in clause (3) of Regulation 11 of the Principal Regulations.</p> <p>(5) Clause (4) and Clause (5) of Regulation 11 of the Principal Regulations shall be deleted.</p>	<p><b>Comments:</b> Previously the Transmission Charges for Short term open access were to be paid by Generating station located in the State but now T-GNA will be Payable by drawee entity, located in the state .</p> <p>Hon'ble Commission is requested for modification the existing clause as</p> <p><u>"Transmission charges for T-GNA shall be payable by drawee embedded entities &amp; generating stations located in the State"</u></p> <p><b>Comments:</b></p>



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		<p>DIC for untied LTA in the following billing month.</p> <p>(5) No transmission charges for Short Term Open Access for inter-State transmission system, shall be payable by a distribution licensee which has Long Term Access or Medium Term Open Access or both, or by a trading licensee acting on behalf of such distribution licensee: Provided that other charges or fees as per Open Access Regulations, 2008 and the Transmission Deviation charges, if any, as per these regulations shall be payable.</p> <p>(6) Transmission charges for Short Term Open Access collected in a billing month, after adjustment as per Clauses (3) and (4) of this Regulation, shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month.</p>	<p>(6) Clause (6) of Regulation 11 of the Principal Regulations shall be substituted asunder: "Transmission charges for T-GNA collected in a billing month, shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month."</p>	<p><b>Comments:</b></p> <p>DISCOMs &amp; LTA/MTOA holders were exempted earlier as per CERC Sharing Regulations, 2020. The reason for the exemption was that the DISCOM are already paying Transmission charges for the Transmission Access and billing through STOA would result in double billing. Deleting the clause will make DISCOMs to Pay for whole capacity for LTA and applied capacity for STOA, Which is not justified. Hence we request Hon'ble Commission to review the proposed deletion of Clause 5 of Regulation 11 and reinstate the provision again.</p>



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8.	<b>Amendment to Regulation 12 of the Principal Regulations</b>	<p>(a) For a generating station, net metered ex-bus injection, in a time block in excess of the sum of Long Term Access, Medium Term Open Access and Short Term Open Access: Provided that for a hydro-generating station, overload capacity of 10% during peak season shall be taken into account.</p> <p>(b) For a State net metered ex-bus injection or net metered drawal, in a time block, in excess of the sum of Long Term Access and Medium Term Open Access.</p>	<p>(1) Sub-clauses (a), (b), and (c) of Clause (1) of Regulation 12 of the Principal Regulations shall be substituted as under: “(a) For a generating station, net metered ex-bus injection, in a time block in excess of GNA: Provided that for a hydro-generating station, schedules for overload capacity of 10% during peak season shall not be charged under transmission deviation.</p> <p>(b) For a State net metered injection or net metered drawal, in a time block, in excess of</p>	<p><b>Comments:</b> 1) Sub-clauses (a), (b), and (c) of Clause (1) of Regulation 12 of the Principal Regulations shall be substituted as under: “(a) For a generating station, net metered ex-bus injection, in a time block in excess of Ex Bus GNA (GNA quantum. i.e. installed Capacity - Auxiliary Consumption of Plant)</p>



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		<p>(c) For any drawee DIC, which is a regional entity other than distribution licensees, net metered drawal in a time block in excess of the sum of Long Term Access, Medium Term Open Access and Short Term Open Access.</p> <p>(2) Transmission Deviation Rate in Rs./MW, for a State or any other DIC located in the State, for a time block during a billing month shall be computed as under: 1.05 X (transmission charges of the State for the billing month in Rs.)/ (quantum in MW of Long Term Access plus Medium</p>	<p>the sum of GNA and T-GNA for the State including all drawee intra-state entities.</p> <p>(c) For any drawee DIC, other than those covered under clause (b) of this Regulation, net metered drawal in a time block in excess of the sum of GNA and T-GNA: Provided that if a generating station including REGS having GNA, draws through ISTS under T-GNA, the net metered drawal of such generating station in a time block in excess of T-GNA shall be considered as transmission deviation."</p> <p>(2) Clause (2) of Regulation 12 of the Principal Regulations shall be substituted as under: "(2) Transmission Deviation Rate in Rs./MW, for a State or any other DIC located in the State, for a time block during a billing month shall be computed as under: 1.35 X (transmission charges for GNA of entities located in the State, under first bill for the billing month in Rs.)/ (GNA quantum in MW of such entities located in the State, considered for billing, for</p>	



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		<p>Term Open Access of the State for the corresponding billing period X 2880)</p> <p>(3) The Transmission Deviation charges shall be recovered through the third bill and shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month.</p>	<p>the corresponding billing period X number of days in a month X 96)"</p> <p>(3) The word "drawee" shall be added after words "shall be reimbursed to the" in Clause (3) of Regulation 12 of the Principal Regulations.</p>	
9.	<p><b>Amendment to Regulation 13 of the Principal Regulations:</b></p>	<p>(1) No transmission charges and losses for the use of ISTS shall be payable for: .....</p> <p>(2) Where a generating station or any other seller has been granted Long Term Access or Medium Term Open Access and has entered into Power Purchase Agreement(s) for supply of power under such Long Term Access or Medium Term Open Access, .....</p> <p>(3) Where COD of a generating station or unit(s) thereof is delayed and the</p>	<p>(1) Clauses (1) and (2) of Regulation 13 of the Principal Regulations shall be deleted.</p> <p>(2) Clause (3) of Regulation 13 of the Principal Regulations shall be substituted as under:</p> <p>"(3) Where COD of a Connectivity grantee is delayed from start date of Connectivity in terms of GNA Regulations, and the Associated Transmission System has achieved COD, which is not earlier than such start date of Connectivity, the Connectivity grantee shall pay Yearly Transmission Charges for the Associated Transmission System corresponding to Connectivity capacity which have not achieved COD:</p>	<p><b>Comments:</b></p> <p>1) Now with the proposed amendment clause 13 (1)(a), (1)(b) would be deleted, thereby transmission charges would be payable by the drawee DIC. This is against the principle followed by Hon'ble CERC, while framing these Sharing Regulations. As per Para 29.3 of the statement of reasons for CERC (Sharing of Inter State Transmission Charges and</p>



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		<p>Associated Transmission System has achieved COD, which is not earlier than its SCOD, the generating station shall pay Yearly Transmission Charges for the Associated Transmission System corresponding to Long Term Access granted for the generating station or unit(s) thereof, which have not achieved COD:            Provided that Yearly Transmission Charges in respect of Associated Transmission System shall be included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations upon the generating station or unit(s) thereof achieving COD.</p> <p>(4) Where only some of the transmission elements of the Associated Transmission System have achieved COD before the COD of the Associated Transmission System and the generating station seeks part operationalisation of Long Term Access, the Central Transmission Utility shall part operationalize Long Term Access, subject to availability of</p>	<p>Provided that Yearly Transmission Charges in respect of Associated Transmission System corresponding to the Connectivity capacity which have achieved COD shall be included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations."            (3) Clause (4) of Regulation 13 of the Principal Regulations shall be substituted as under:            "(4) Where only some of the transmission elements of the Associated Transmission System have achieved COD before the COD of the Associated Transmission System and the Connectivity grantee seeks part effectiveness of its Connectivity as per Clause (a) of Regulation 22.4 of GNA Regulations, Yearly Transmission Charges in respect of such transmission elements of the Associated Transmission System shall be included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations.            (4) The words 'generating station' in Clause (6) of Regulation 13 of the Principal</p>	<p>Losses). Regulation,2020 it reads as follows:  <i>"29.3.1The terms and conditions of waiver of transmission charges and losses are as per the notification of Ministry of Power from time to time."</i></p> <p>Hence deletion of these clauses in the Draft Regulations is against the principles followed by Hon'ble CERC in framing Sharing Regulations and also contradicts the objective of promotion of RE power in the country and not in line with the notification of the Ministry of Power from time to time.</p> <p>It is a matter of fact that all the transmission cost and losses are borne by the</p>



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		<p>that is delayed, pay transmission charges at the rate of 10% of transmission charge per MW for the State where such generating station is located: Provided that the amount so received in a billing month, shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month.</p> <p>(8) In case a generating station or unit(s) thereof has achieved COD and the Associated Transmission System is delayed, the concerned inter-State transmission licensee(s) shall make alternate arrangement at its own cost for despatch of power of the generating station or unit(s) thereof in consultation with the Central Transmission Utility: Provided that till such alternate arrangement is made, the inter-State transmission licensee(s) shall pay to the generating station, the Yearly Transmission Charge corresponding to the quantum of Long Term Access for the</p>	<p>"(9) Where a dedicated transmission line has already been constructed or is under construction by an inter-State transmission licensee under coordinated transmission planning of the Central Transmission Utility, the Yearly Transmission Charges for such dedicated transmission line shall be payable by the concerned generating station to the inter-State transmission licensee (including deemed inter-State transmission licensee) from the COD of the dedicated transmission line till COD of such generating station after which Yearly Transmission Charge for the dedicated transmission line shall be considered in accordance with Regulations 5 to 8 of these regulations."</p> <p>(8) Clause (10) of Regulation 13 of the Principal Regulations shall be substituted as under: "(10) Regional entity Generating stations (a) drawing start-up power or (b) drawing power during shutdown after COD or (c) for REGS drawing power during non-generation hours or (d) injecting infirm power,</p>	



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		<p>transmission system and Yearly Transmission Charges in respect of such transmission elements of the Associated Transmission System shall be included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations.</p> <p>(6) If any transmission element(s) of the Associated Transmission System is required by the generating station prior to COD of the Associated Transmission System, the Yearly Transmission Charges for such transmission element(s) shall be payable by the generating station from the COD of the said transmission element(s) of the Associated Transmission System till the generating station achieves COD.</p> <p>(7) Where Long Term Access is granted to a generating station on existing margins and COD of the generating station or unit(s) thereof is delayed, the generating station shall, corresponding to the capacity</p>	<p>Regulations shall be substituted with words 'Connectivity grantee':</p> <p>(5) Clause (7) of Regulation 13 of the Principal Regulations shall be substituted as under:</p> <p>"(7) Where Connectivity is granted to a Connectivity grantee on existing margins and COD of such Grantee is delayed, the Connectivity grantee shall, corresponding to the capacity that is delayed, pay transmission charges from the start date of such Connectivity at the rate of Rs. 3000 /MW/month:</p> <p>Provided that the amount so received in a billing month, shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month."</p> <p>(6) The words "Long Term Access" shall be substituted by the word "Connectivity" in Clause (8) of Regulation 13 of the Principal Regulations.</p> <p>(7) Clause (9) of Regulation 13 of the Principal Regulations shall be substituted as under:</p>	<p>utilities and passed on to the ultimate consumers. The burden of transmission cost and losses is shifted from one state to others based on the policies and the regulations. Deletion of aforesaid two clauses will have negative impact on RE power generation and consumption. The same is contrary to the the supplementary draft notification issued by Hon'ble CERC dated 18/08/2022</p> <p>2) Another proviso may be added Regulations 13 that " the assets forming part of the project but not in use shall be excluded from the capital cost of the existing or new projects".</p>



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		<p>period for which the transmission system has got delayed.</p> <p>(9) Where a dedicated transmission line has already been constructed or is under construction by an inter-State transmission licensee under coordinated transmission planning of the Central Transmission Utility, the Yearly Transmission Charges for such dedicated transmission line shall be payable by the concerned generating station to the inter-State transmission licensee (including deemed inter-State transmission licensee) from the COD of the dedicated transmission line till operationalization of Long Term Access of the generating station. After operationalization of Long Term Access, Yearly Transmission Charge for the dedicated transmission line proportionate to the quantum of Long Term Access operationalized qua the quantum of Connectivity for the dedicated transmission line shall be considered in accordance with Regulations 5 to 8 of</p>	<p>through ISTS, shall pay transmission charges for injection or drawl beyond its T-GNA , at the rate of Transmission Deviation Rate for the State in which they are located: Provided that the amount so received in a billing month, shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month.</p> <p>(9) Clause (11) of Regulation 13 of the Principal Regulations shall be deleted.</p> <p>(10) The word "inter-State" in sub-clause (a) and in sub-clause (c) of Clause (12) of Regulation 13 of the Principal Regulations shall be deleted.</p>	



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		<p>these regulations and the balance transmission charges shall continue to be paid by the generating station.</p> <p>(10) Generating stations drawing start-up power from ISTS shall pay transmission charges at the rate of Transmission Deviation Rate for the State in which they are located: Provided that the amount so received in a billing month, shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month.</p> <p>(11) Where a generating station is connected to both ISTS and intra-State transmission system, only ISTS charges and losses shall be applicable on the quantum of Long Term Access and Medium Term Open Access corresponding to capacity connected to ISTS.</p> <p>12(a) paid by the inter-State transmission licensee whose transmission system is</p>		



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		<p>delayed till its transmission system achieves COD, or</p> <p>12(c) shared in the manner as decided by the Commission on case to case basis, where more than one inter-State transmission licensee is involved or both transmission system and generating station are delayed.</p>		
10	<p><b>Amendment to Regulation 23 of the Principal Regulations:</b></p>	<p><b>23. Procedures to be framed under these Regulations</b></p> <p>(1) The Implementing Agency shall, within <b>90 (ninety) days</b> of the notification of these regulations, publish the detailed procedures and formats for collection of data and information from various agencies and entities for implementation of the provisions of these regulations after stakeholder consultation.</p> <p>(2) The Implementing Agency shall be responsible for development and maintenance of the software for implementation of these regulations and shall get the same audited before it is put to use.</p>	<p>(1) A new Clause (4) shall be added after Clause (3) of Regulation 23 of the Principal Regulations as under:</p> <p>"(4) The Implementing Agency shall, <b>within 45 (forty five) days</b> of the notification of this amendment, publish the revised detailed procedures for implementation of the provisions of this amendment after stakeholder consultation."</p>	<p>This is a welcome move as the proposed amendment provides that the Implementing Agency shall, <b>within 45 days</b> of the notification of proposed amendment, publish the revised detailed procedures for implementation of the provisions of the said amendment after stakeholder consultation.</p>



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		(3) The Central Transmission Utility, in discharge of its functions under these regulations, may make such procedure as may be necessary, which is not inconsistent with these regulations or any other regulations of the Commission.		